

initiate steps to rationalise the approach to our national flag vis-a-vis the letter of the Chief Minister of Tamil Nadu?

SHRIMATI INDIRA GANDHI: May I report that the question is not of the flag but that of a standard. As for rationalisation, I have already said that so far as the Raj Bhavans and other standards are concerned, we are looking into the matter.

12.47 hrs.

#### PAPERS LAID ON THE TABLE

##### STATEMENT RE. CASHEW CORPORATION

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): I beg to lay on the Table a statement regarding setting up of the Cashew Corporation. [*Placed in Library See. No. LT-4012/170*]

##### AUDIT REPORT, 1969 AND APPROPRIATION ACCOUNTS 1967-68 OF POSTS AND TELEGRAPHS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1969 (Hindi version under article 151(1) of the Constitution read with sub-section (3) (ii) of section 3 of the Official Languages Act, 1963. [*Placed in Library. See No. LT-4013/70*].
- (2) A copy of Appropriation Accounts, Posts and Telegraphs. for 1967-68 (Hindi version). [*Placed in Library. See No. LT-4014/70*]

##### INDIAN WIRELESS TELEGRAPHY (POSSESSION) AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): On behalf of Prof. Sher Singh I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933 :—

- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969, published in Notification No. G. S. R. 2179 in Gazette of India dated the 13th September, 1969.
  - (ii) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969 published in Notification No. G. S. R. 2281 in Gazette of India dated the 27th September, 1969. [*Placed in Library. See No. LT-4015/70*]
- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [*Placed in Library See. No. LT-4016/70*]

12.48 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th August, 1970, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th August, 1970, in the Dock Workers (Regulation of Employment) Amendment Bill, 1967 :—

##### *Enacting Formula*

1. That at page 1, line 1,—  
*for "Eighteenth" substitute "Twenty first"*

##### *Clause 1*

2. That at page 1, line 4,—  
*for "1967" substitute "1970".*

[*Secretors*]

- (ii) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th August, 1970, agreed to the following amendments made by the Lok Sabha at its sitting held on the 6th August, 1970, in the Delhi Shops and Establishments (Amendment) Bill, 1969 :—

*Enacting Formula*

1. That at page 1, line 1,—  
for "Twentieth Year" substitute  
"Twenty-first Year"

*Clause 1*

2. That at page 1, line 4,—  
for "1969" substitute "1970"

*Clause 5*

3. That at page 4, line 11,—  
for "1969" substitute "1970".

- (iii) I am directed to inform the Lok Sabha that Rajya Sabha, at its sitting held on the 18th August, 1970, has passed the enclosed motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

*Motion*

"That the Bill to provide for the prevention of Water Pollution and the maintaining or restoring of wholeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith be referred to a Joint Committee of the Houses

consisting of 36 members ; 12 members from this House, namely :—

1. Shri Nawal Kishore.
2. Chaudhary A. Mohammad.
3. Shri M. H. Samuel.
4. Shri Balram Das.
5. Shri Baharul Islam.
6. Shri Kalyan Chand.
7. Shri Jagdish Prasad Mathur.
8. Shri U. K. Lakshmana Gowda.
9. Shri G. A. Appan
10. Shri Salil Kumar Ganguli.
11. Shri U. N. Mahida.
12. Shri M. M. Dharia.

and 24 members from the Lok Sabha ; that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make ;

that the Committee shall make a report to this House by the first day of the next session ; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee." 12.49 hrs.

STATEMENT RE. STUDENTS PARTICIPATION IN THE AFFAIRS OF THE UNIVERSITIES

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V.)